

with the Prime Minister. PM is not taking any action. CBI has indicated one Minister. The Minister is there; the PM is there and the sugar scam report is pending on the Table of the Prime Minister. The other report is the Gyan Prakash Report. That is pending before the Prime Minister. The people of this country want to know what happened to the sugar scam. Rs. 2,500 crore is not a small amount. We had been agitating on this issue during the Monsoon Session. Till this Winter Session, nothing has happened. It is just not a ritual that opposition will raise this for the record sake and nobody will respond to this—neither the Prime Minister nor the Parliament Affairs Minister nor the concerned Minister. It is a serious matter. We just want it today. Tomorrow or day after this will be a serious matter because the Government is not coming with this Report to this House.

MR. DEPUTY-SPEAKER: Nirmalji it is getting late.

SHRI NIRMAL KANTI CHATTERJEE: We have to express our feelings on this, otherwise, people will haul us up saying that when this was being talked about, what you were doing. And, therefore, we have to say this. More importantly, this is a very shoddy story.

One aspect is that of non-functioning of the Government, that is, the relationship between the Ministry and the bureaucracy. The second aspect is that in this whole episode it also reflects the implementation of one facade of the economic policy. I will remind you of this. An OGA was granted to the private sector and at the same time there was denial for the public sector to import sugar. This is the essence of the new economic policy and that was also reflected here. The third aspect is that it has generated, as is normal, huge amount of income, not one lakh crore as in the share scandal, but quite a substantial income was generated. The presumption is that it has been shared not only by the International Sugar Manufacturers Association but also by the domestic producers and it has percolated to the Government also. One of the important reasons for the wonderful results in Andhra Pradesh and Karnataka is the non-action from the Prime Ministers's office or from the Prime Minister himself. He is continuing on this and the report is there. There is, of course, variation about whose report is that; whether that report should be presented to the Parliament. I have a simple submission. Either that report is presented in the Parliament or....

MR. DEPUTY-SPEAKER: You should be very gracious that I....

SHRI NIRMAL KANTI CHATTERJEE: I have two sentences to add. Sir. An ex-Cabinet Secretary has come with a open statement. In any case, we would like that another Joint Parliamentary Committee must be formed in order to investigate into this. There all these people should be called as witnesses and we should submit our report.

[Translation]

SHRI RAM VILAS PASWAN: Mr. Deputy Speaker, Sir, though I do not want to say anything on this topic yet it is a clear cut case of corruption and the P.M.O. along

with Shri Kalp Nath Rai and many other Ministers are involved in it. They will certainly want to hush up this case. I had requested the Speaker during the discussion on Action Taken Report that day to allow us to raise this issue. But he assured us to discuss it later on. The Leader of the Opposition has given us two days' time. I request you to ask the hon. Minister to take up this matter tomorrow. It is a very serious issue. (Interruptions)

The Government of Karnataka fell mainly because of corruption. This very issue of corruption will have its cascading effect as well...(Interruptions). Let it meet its downfall. But we are very much concerned for our country. Right from the P.M.O. to hon. Ministers are involved in it. Therefore, we will not forsake this issue. The hon. Minister should be asked to give reply here tomorrow. If reply will be not given tomorrow we can go to any extent. Through you this is my warning to the Government.

[English]

MR. DEPUTY-SPEAKER: Though one or two persons are very much inclined, for want of time, I have to take up the next subject. You kindly excuse me.

Now, papers to be laid on the Table of the House.

PAPERS LAID ON THE TABLE

13.14 hrs.

[English]

Annual Report and Review on the working of Central Power Research Institute, Bangalore for 1993-94.

THE MINISTER OF POWER (SHRI N.K.P. SALVE): I beg to lay on the Table:

- (1) A copy of the Annual Report (Hindi and English versions) of the Central Power Research Institute, Bangalore, for the year 1993-94, alongwith Audited Accounts.
- (2) A copy of the Review (Hindi and English versions) by the Government of the Central Power Research Institute, Bangalore, for the year 1993-94.

[Placed in Library, See No. LT 6525/947]

Notification under Merchant Shipping Act, 1958 and Annual Report and Review on the Working of Mormugao Dock Labour Board for 1993-94 etc.

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): I beg to lay on the Table:

- (1) A copy of the Merchant Shipping (Examination of Engineer Officers in the Merchant Navy) Amendment Rules, 1994 (Hindi and English versions) published in Notification No. G.S.R. 738(E) in Gazette of India dated the 4th October, 1994 under sub-section (3) of section 458 of the Merchant Shipping Act, 1958.
[Placed in Library, See. No. LT-6526/94]
- (2) (i) A copy of the Annual Report (Hindi and